

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 7/RP/2016

in

Petition No. 291/TT/2013

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Shri M.K. Iyer, Member

Date of Hearing: 15.03.2016

Date of Order: 21.03.2016

In the matter of

Review of Commission's order dated 12.11.2015 in Petition No. 291/TT/2013 in the matter of approval of transmission tariff for line bays and reactor at 765/400 kV Raichur and Solapur Power Grid sub-station for Raichur-Solapur transmission line under transmission system associated with system associated with synchronous inter-connection between SR and WR in SR and WR for tariff block 2009-14.

And in the matter of

Power Grid Corporation of India Limited,
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Karnataka Power Transmission Corporation Ltd. (KPTCL),
Kaveri Bhawan, Bangalore-560 009.
2. Transmission Corporation of Andhra Pradesh Ltd. (APTRANSCO),
Vidyut Soudha,
Hyderabad-500 082.
3. Kerala State Electricity Board (KSEB),
Vaidyuthi Bhavanam,
Pattom, Thiruvananthapuram-695 004.
4. Tamilnadu Generation and Distribution Corporation Limited
NPKRR Maaligai, 800, Anna Salai,
Chennai-600 002.
5. Electricity Department
Government of Goa
Vidyuti Bhawan, Panji, Goa-403001



6. Electricity Department,
Government of Pondicherry,
Punducherry-605 001.
7. Eastern Power Distribution Company of Andhra Pradesh Ltd. (APEPDCL),
APEPDCL, P&T Colony,
Seethmmadhara, Vishakhapatnam,
Andhra Pradesh.
8. Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL),
Srinivasasa Kalyana Mandapam Backside,
Tiruchanoor Road, Kesavayana Gunta,
Tirupati-517 501.
9. Central Power Distribution Company of Andhra Pradesh Ltd. (APCPDCL),
Corporate Office, Mint Compound,
Hyderabad-500 063.
10. Northern Power Distribution Company of Andhra Pradesh Ltd. (APNPDCL),
Opp. NIT Petrol Pump,
Chaitanyapuri, Kazipet,
Warangal-506 004.
11. Bangalore Electricity Supply Company Ltd. (BESCOM),
Corporate Office, K. R. Circle,
Bangalore-560 001.
12. MESCOM Corporate Office,
Paradigm Plaza, AB Shetty Circle,
Mangalore-575 001.
13. Chamundeswari Electricity Supply Corporation Ltd. (CESC),
927, L J Avenue, Ground Floor,
New Kantharaj Urs Road,
Saraswatipuram, Mysore-570 009.
14. Gulbarga Electricity Supply Company Ltd. (GESCOM),
Station Main Road, Gulbarga.
Karnataka.
15. Hubli Electricity Supply Company Ltd. (HESCOM),
Navanagar, PB Road,
Hubli, Karnataka.
16. Madhya Pradesh Power Trading Company Limited,
Shakti Bhawan, Rampur
Jabalpur-482 008
17. Maharashtra State Electricity Distribution Company Limited,
5th floor, Prakashgad,
Bandra (East),



Mumbai-400 051

18. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390 007
19. Electricity Department,
Administration of Daman and Diu,
Daman-396 210
20. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230
21. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013
22. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Limited,
3/54, Press Complex, Agra - Bombay Road
Indore-452 008

.....Respondents

Parties present:

Mrs. Swapna Sehadri, Advocate, PGCIL
Shri S. S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL

Interim Order

This application has been made by the petitioner, Power Grid Corporation of India (PGCIL), for review of order dated 12.11.2015 in Petition No 291/TT/2013, whereby the Commission had determined the tariff of transmission tariff for line bays and reactor at 765/400 kV Raichur and Solapur Power Grid sub-station for Raichur-Solapur transmission line under transmission system associated with system associated with synchronous inter-connection between SR and WR in SR and WR for tariff block 2009-14 .



2. The learned counsel for the petitioner submitted that there are certain errors apparent on the face of the order and sought review on the following issues:-

- a) Approval of date of commercial operation of Asset-I and Asst-II as 1.1.2014 and 1.2.2014 respectively; and
- b) Suspend the direction to file a fresh tariff petition till disposal of the instant review petition.

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 24.3.2016. The respondents shall file their replies by 14.4.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 21.4.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason whatsoever.

5. The review petition shall be listed for hearing on 28.4.2016.

-Sd/-
(Dr. M.K. Iyer)
Member

-Sd/-
(A.S. Bakshi)
Member

-Sd/-
(A.K.Singhal)
Member

-Sd/-
(Gireesh B. Pradhan)
Chairperson

